GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.1440

TO BE ANSWERED ON FRIDAY THE 4TH MARCH, 2016 14 PHALGUNA, 1937 (SAKA)

'CBDT'

1440: DR. C.GOPALAKRISHNAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of scrutiny cases of concealed income up to Rs. 5 lakh are pending with the CBDT;
- (b) if so, the details thereof;
- (c) whether step have been taken by the CBDT to expeditiously complete these pending cases; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

- (a): It would be premature to ascertain the number of scrutiny cases resulting into detection of a particular amount of concealment (say, amounts up to Rs 5 lakhs) unless assessments in such cases are finalized.
- (b): Not applicable in view of above.
- (c) & (d): Not applicable in view of the above.

However the steps taken by CBDT to expeditiously complete the assessments that are pending include-

- (i) Selection of Cases for scrutiny through CASS ('Computer Aided Scrutiny Selection') where the enquiry is confined to certain specific parameter only so as to narrow down the scope of assessment.
 - (ii) Constant monitoring of progress in disposal of scrutiny assessments by supervisory officers. The monthly progress is also monitored by the respective Zonal Members at CBDT.
 - (iii) Assessing officers have been instructed to raise specific queries during assessments and not to make frivolous enquiries.
- (iv) A pilot project for conducting paperless assessment proceedings has been launched so as to reduce the compliance burden and to complete the assessments at a faster pace.
